

E.No.69/20

New No.256/20

03.10.2020

Banarsidas Chandiwala Sewa Smarak Trust Society Vs. Jai Prakash Bansal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Anuj Malhotra, Ld. Counsel for the petitioner.

None for respondent no. 1.

Record is perused.

As per the report of the Ahlmad, summons were served upon respondent no. 1 through WhatsApp on 26.09.2020. However, application for leave to defend has not been filed till date. The time period available for filing of application for leave to defend has not yet expired.

As per the report of the Ahlmad, summons were not issued for service upon respondent no. 2 since his WhatsApp number, fax number and e-mail address were not provided.

Ld. Counsel for the petitioner requests that the matter be adjourned. He submits that he will make efforts to trace the WhatsApp number of the respondent no. 2.

On filing of PF and WhatsApp number of respondent no. 2 within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent no. 2 through WhatsApp, fax and e-mail.

To come up on 08.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.84/08

New No.79110/16

03.10.2020

M.R. Gupta Vs. Sardar Bishan Singh

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Rahul Mangal, Ld. Counsel for the petitioner alongwith petitioner in person.

None for respondent.

Ld. Counsel for the petitioner requests that the matter be adjourned and be listed on a day when the undersigned is holding Court physically, so that evidence can be recorded.

As no one has appeared on behalf of the respondent, matter is adjourned for petitioner's evidence to 15.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

U.No.36/14

New No.60500/16

03.10.2020

Sanskaran Surana Vs. Sadanand Goel Ors.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 04.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.69/19

New No.463/19

03.10.2020

Mohd. Atiq Vs. Iftikhar Ahmad

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

As per the report of the Ahlmad, rejoinder has not been filed till date.

Let it be filed by the next date of hearing after supplying advance copy to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 25.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.193/19

New No.839/19

03.10.2020

Vipin Gupta Vs. Vijay Kejriwal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

An e-mail has been received from Ms. Shubangi Mishra, Ld. Counsel. By this e-mail sent on behalf of the Ld. Counsel for the respondent, rejoinder to the reply to the application for leave to defend has been filed alongwith an application under Section 151 CPC for bringing on record document.

Ld. Counsel for the petitioner submits that he has received copy of the rejoinder and the aforementioned application. He submits that he is opposing the application.

The respondent is directed to file the original hardcopy of the rejoinder and the aforementioned application by the next date of hearing.

Let copy of the reply to the application under Section 151 CPC, if any, be supplied to the respondent atleast two days prior to the next date of hearing.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.192/13

New No.840/19

03.10.2020

Vipin Gupta Vs. Ram Kishore

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

Ld. Counsel for the respondent submits that the respondents in the other connected cases listed today have informed him that the respondent herein, namely, Mr. Ram Kishore has died.

Ld. Counsel for the petitioner prays for an adjournment for bringing on record the legal heirs of the deceased respondent.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.191/19

New No.841/19

03.10.2020

Vipin Gupta Vs. Ram Lal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

An e-mail has been received from Ms. Shubangi Mishra, Ld. Counsel. By this e-mail sent on behalf of the Ld. Counsel for the respondent, rejoinder to the reply to the application for leave to defend has been filed alongwith an application under Section 151 CPC for bringing on record document.

Ld. Counsel for the petitioner submits that he has received copy of the rejoinder and the aforementioned application. He submits that he is opposing the application.

The respondent is directed to file the original hardcopy of the rejoinder and the aforementioned application by the next date of hearing.

Let copy of the reply to the application under Section 151 CPC, if any, be supplied to the respondent atleast two days prior to the next date of hearing.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.190/19

New No.842/19

03.10.2020

Vipin Gupta Vs. Shyam Lal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

An e-mail has been received from Ms. Shubangi Mishra, Ld. Counsel. By this e-mail sent on behalf of the Ld. Counsel for the respondent, rejoinder to the reply to the application for leave to defend has been filed alongwith an application under Section 151 CPC for bringing on record document.

Ld. Counsel for the petitioner submits that he has received copy of the rejoinder and the aforementioned application. He submits that he is opposing the application.

The respondent is directed to file the original hardcopy of the rejoinder and the aforementioned application by the next date of hearing.

Let copy of the reply to the application under Section 151 CPC, if any, be supplied to the respondent atleast two days prior to the next date of hearing.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.189/19

New No.843/19

03.10.2020

Vipin Gupta Vs. Shyam Lal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

An e-mail has been received from Ms. Shubangi Mishra, Ld. Counsel. By this e-mail sent on behalf of the Ld. Counsel for the respondent, rejoinder to the reply to the application for leave to defend has been filed alongwith an application under Section 151 CPC for bringing on record document.

Ld. Counsel for the petitioner submits that he has received copy of the rejoinder and the aforementioned application. He submits that he is opposing the application.

The respondent is directed to file the original hardcopy of the rejoinder and the aforementioned application by the next date of hearing.

Let copy of the reply to the application under Section 151 CPC, if any, be supplied to the respondent atleast two days prior to the next date of hearing.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

E. No.188/19

New No.844/19

03.10.2020

Vipin Gupta Vs. Vipin Mehra

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: Mr. Sanjiv Kumar, Ld. Counsel for the petitioner alongwith petitioner in person.

Mr. Akhil Mittal, Ld. Counsel for the respondent.

As per the report of the Ahlmad, reply to the application for leave to defend was filed on 03.09.2020.

An e-mail has been received from Ms. Shubangi Mishra, Ld. Counsel. By this e-mail sent on behalf of the Ld. Counsel for the respondent, rejoinder to the reply to the application for leave to defend has been filed alongwith an application under Section 151 CPC for bringing on record document.

Ld. Counsel for the petitioner submits that he has received copy of the rejoinder and the aforementioned application. He submits that he is opposing the application.

The respondent is directed to file the original hardcopy of the rejoinder and the aforementioned application by the next date of hearing.

Let copy of the reply to the application under Section 151 CPC, if any, be supplied to the respondent atleast two days prior to the next date of hearing.

To come up alongwith connected cases on 14.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020

DR. No.116/20

New No.990/20

03.10.2020

Elofic Industries India Vs. Shelly Verma

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 992/30066-30235/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 25.09.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 15.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
03.10.2020